

MINUTES OF THE MEETING No. 4/12 dated 27.4.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC (Chem.Div)
2. Shri S.K Aggarwal, DC (MSME)
3. Shri Nand Lal, DIPP
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.3/11 for confirmation and confirmed and adopted the same without any change.

Case No M-14 NC No.4/12 Dated 27.4.11	M/ s Ganga Rasayanie (P) Ltd, Mumbai F.No. 01/85/50/48/AM10/DES-IV RLA F.No.03/94/40/161/AM10 Lic.o.0310523241 dated 9.6.2009
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The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG and directed to refer the case to them for comments. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat, dated 13/3/2007 and directed to obtain the comments of RLA as to whether this SCN has/had any bearing on the issue of licenses, after issue of SCN, under para 4.7 of HBP. A letter to go to RLA. Accordingly the case may be re-listed on 25.5.2011.

Case No M-15 NC No.4/12 Dated 27.4.11	M/ s Ganga Rasayanie (P) Ltd, Mumbai F.No. 01/85/50/167/AM09/DES-IV RLA F.No.03/94/40/595/AM09 Lic.o.0310486831 dated 17.9.2008
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The Committee considered the case as per agenda. The Committee noted that the case pertains to M/o PNG and directed to refer the case to them for comments. Simultaneously, noted the Show Cause Notice issued by the Office of the Commissioner of Central Excise and Customs, Surat, dated

13/3/2007 and directed to obtain the comments of RLA as to whether this SCN has/had any bearing on the issue of licenses, after issue of SCN, under para 4.7 of HBP. A letter to go to RLA. Accordingly the case may be re-listed on 25.5.2011.

Case No M-16 NC No.4/12 Dated 27.4.11	M/ s Aries Dye Chem Inds. Ahmedabad F.No. 01/83/50/761/AM11/DES-IV RLA F.No.08/24/40/279/AM11 Lic.No.0810095200 dated 4.1.2011
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 25.4.2011, the Committee decided to amend the description of Import Item to read as under:-

Import Item

From	To
Picramic Acid	Sodium Picramate

The quantity and other description mentioned in the minutes of ALC M.No. 41/83 dated 12.1.2011 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 4/83-ALC1/2011 **MEETING DATE** : 27.04.2011

1	Case No.: 958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status: Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 25.5.2011..			

2	Case No.: 511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status: Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 25.5.2011..			

3	Case No.: 538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status: Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 25.5.2011..			

4	Case No.: 9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status: Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.5.2011.			

5	Case No.: 12/12/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status: Case Deferred
	HQ File :01/83/050/00187/AM11/	RLA File :10/24/040/00019/AM11/	Lic.No/Date:1010039058 15.06.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.5.2011.			

6	Case No.: 9/42/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status: Case Deferred
	HQ File :01/83/050/00777/AM11/	RLA File :03/94/040/00120/AM11/	Lic.No/Date:0310585210 27.07.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda. Since no data is available on line, the case was deferred for four weeks. Accordingly the case may be re-listed on 25.5.2011.			

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Case No.:27/34/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status :Case Approved
HQ File :01/83/050/00618/AM11/	RLA File :31/24/040/00075/AM11/	Lic.No/Date:3110044386 18.08.2010	Defer Date:
Decision : : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/2/2006-Ch.II dated 27.4.2009, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Pigment Red 264 (CI No.561300)	1 Kg	1. P-Phenyl Benzonitrile 2. Tertiary Amyl Alcohol 3. Dicyclohexyl Succinate	1.137 Kg 0.358 Kg 0.915 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.:19/34/83-ALC1/2010		Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED		Meet No/Date:4/83-ALC1/2011 27.04.2011		Status:Case Approved	
	HQ File :01/83/050/00610/AM11/		RLA File :34/24/040/00109/AM11/		Lic.No/Date:3410027779 24.08.2010		Defer Date:	
	Decision : : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/118/2010-Ch.II dated 13.4.2011, the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Chlorinated Paraffin (51-55%)		1 Kg	Paraffin (C ₁₀ -C ₂₀) (Paraffin Heavy		0.469 Kg		

		Normal 13PF 1% Max C13PF 15% Max C14 PF 55% Min. C14PF 30% Max)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9	Case No.:2/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00409/AM11/	RLA File :10/24/040/00045/AM11/	Lic.No/Date:1010039980 03.09.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.5.2011.			

10	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.5.2011.			

11	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.5.2011.			

12	Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.5.2011.			

	Case No.:18/42/83-ALC1/2010	Party Name:GUJARAT ALKALIES & CHEMICALS LTD	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Approved
	HQ File :01/83/050/00786/AM11/	RLA File :34/24/040/00143/AM11/	Lic.No/Date:3410028039	Defer Date:

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Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/118/2010-Ch.II dated 13.4.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (51-55%)	1 Kg	Paraffin (C ₁₀ -C ₂₀) (Heavy Normal Paraffin)	0.469 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 10/34/83-ALC1/2010	Party Name:STERLING BIOTECH LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status: Case Deferred
HQ File :01/83/050/00601/AM11/	RLA File :34/24/040/00252/AM10/	Lic.No/Date:3410028119 28.09.2010	Defer Date:25.05.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.2.2011 followed by reminder dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 25.5.2011..

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Case No.: 8/34/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status: Case Approved
HQ File :01/83/050/00599/AM11/	RLA File :34/24/040/00144/AM11/	Lic.No/Date:3410028138 29.09.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 15022/3/2008-Ch.II dated 19.4.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 0.4% w/w GR (Ferterra 0.4% w/w GR)	1 Kg	Chlorantraniliprole Technical (Rynaxypyr Technical/DPX E2Y45 Technical)	0.00408 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 11/28/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status: Case Deferred
HQ File :01/83/050/00487/AM11/	RLA File :08/24/040/00023/AM11/	Lic.No/Date:0810092686 30.09.2010	Defer Date:25.05.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 17.1.2011 issued by this office.

Accordingly the case may be re-listed on 25.5.2011..

17	Case No.:53/34/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00644/AM11/	RLA File :03/94/040/00727/AM11/	Lic.No/Date:0310601395 15.11.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) on 11.1.11 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

18	Case No.:7/44/83-ALC1/2010	Party Name:FINOTEX FIBRECAST,	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00830/AM11/	RLA File :31/24/040/00190/AM11/	Lic.No/Date:3110045892 13.12.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

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Case No.:1/40/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Approved
HQ File :01/83/050/00727/AM11/	RLA File :17/24/040/00159/AM08/	Lic.No/Date:1710003635 22.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/13/2011-Ch.II dated 27.4.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Product-30-AD (Polyethylene Glycol Ether/Nonyl Phenol 4 mole ethoxylate)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.444 Kg
		2. Nonyl Phenol (colourless viscous liquid)	0.555 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

	Case No.:2/40/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Approved
	HQ File :01/83/050/00728/AM11/	RLA File :17/24/040/00055/AM09/	Lic.No/Date:1710003637 22.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/35/2010-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:-			

20	Export Item	Qty.	Import Item	Qty.
	PRODUCT-12-AT (Cetostearyl Alcohol Polyethylene Glycol Ether/Cetosteraryl Alcohol 23 mole ethoxylate)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Cetostearyl Alcohol (off-white flakes)	0.793 Kg 0.206 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

21	Case No.:3/40/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Approved
	HQ File :01/83/050/00729/AM11/	RLA File :17/24/040/00087/AM09/	Lic.No/Date:1710003638 22.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/13/2011-Ch.II dated 27.4.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Product-O-1360 (Polyoxyethylene Tridecyl Ether/Tridecyl Alcohol 6 mole ethoxylate)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Tridecyl Alcohol Iso Tri Decanol) (colourless clear liquid)	0.568 Kg 0.431 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

22	Case No.:4/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00730/AM11/	RLA File :10/24/040/00075/AM11/	Lic.No/Date:1010041251 23.12.2010	Defer Date:25.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 25.5.2011				

23	Case No.:10/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00736/AM11/	RLA File :10/24/040/00084/AM11/	Lic.No/Date:1010041260 27.12.2010	Defer Date:25.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.5.2011.				

24	Case No.:11/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00737/AM11/	RLA File :10/24/040/00083/AM11/	Lic.No/Date:1010041261 27.12.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 25.5.2011			

25	Case No.:12/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00738/AM11/	RLA File :10/24/040/00076/AM11/	Lic.No/Date:1010041262 27.12.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.5.2011.			

26	Case No.:13/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00739/AM11/	RLA File :10/24/040/00077/AM11/	Lic.No/Date:1010041263 27.12.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

27	Case No.:20/40/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00746/AM11/	RLA File :04/24/040/00255/AM11/	Lic.No/Date:0410120175 28.12.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 4.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

28	Case No.:23/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00749/AM11/	RLA File :10/24/040/00078/AM11/	Lic.No/Date:1010041290 30.12.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

	Case No.:24/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00750/AM11/	RLA File :10/24/040/00080/AM11/	Lic.No/Date:1010041295	Defer

29			30.12.2010	Date:25.05.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.				

30	Case No.:25/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00751/AM11/	RLA File :10/24/040/00088/AM11/	Lic.No/Date:1010041296 30.12.2010	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

31	Case No.:1/38/85-ALC3/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/85/050/00173/AM11/	RLA File :10/24/040/00101/AM11/	Lic.No/Date:1010041539 19.01.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.5.2011			

32	Case No.:4/44/83-ALC1/2010	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00827/AM11/	RLA File :05/23/040/00295/AM11/	Lic.No/Date:0510282250 24.01.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) on 17.3.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

33	Case No.:9/44/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00832/AM11/	RLA File :10/24/040/00098/AM11/	Lic.No/Date:1010041593 25.01.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

34	Case No.:10/44/83-ALC1/2010	Party Name:HINDUSTAN COMPOSITES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00833/AM11/	RLA File :03/94/040/00553/AM07/	Lic.No/Date:0310612495 25.01.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 25.5.2011..

35	Case No.:11/44/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00834/AM11/	RLA File :03/94/040/00438/AM11/	Lic.No/Date:0310612496 25.01.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

36	Case No.:2/48/83-ALC1/2010	Party Name:BHAVIN INDUSTRIES	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00927/AM11/	RLA File :03/94/040/00939/AM11/	Lic.No/Date:0310616181 15.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. Accordingly the case may be re-listed on 25.5.2011.			

37	Case No.:4/48/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00929/AM11/	RLA File :03/95/040/00905/AM11/	Lic.No/Date:0310616537 17.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 19.4.11 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 25.5.2011.			

38	Case No.:5/48/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00930/AM11/	RLA File :03/95/040/00908/AM11/	Lic.No/Date:0310616538 17.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 19.4.11 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 25.5.2011.			

39	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board			

on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.

40	Case No.:6/48/83-ALC1/2010	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00931/AM11/	RLA File :05/23/040/00331/AM11/	Lic.No/Date:0510284228 18.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.4.11 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 25.5.2011.			

41	Case No.:7/48/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00932/AM11/	RLA File :05/23/040/00320/AM11/	Lic.No/Date:0510284229 18.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.5.2011. Accordingly the case may be relisted on 25.5.2011			

42	Case No.:8/48/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00933/AM11/	RLA File :09/24/040/00341/AM11/	Lic.No/Date:0910045588 18.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

43	Case No.:10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

44	Case No.:11/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00936/AM11/	RLA File :10/24/040/00106/AM11/	Lic.No/Date:1010041844 21.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

45	Case No.:12/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00937/AM11/	RLA File :10/24/040/00109/AM11/	Lic.No/Date:1010041845 21.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.4.2011.			

46	Case No.:13/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00938/AM11/	RLA File :10/24/040/00096/AM11/	Lic.No/Date:1010041839 21.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

47	Case No.:14/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00939/AM11/	RLA File :10/24/040/00102/AM11/	Lic.No/Date:1010041840 21.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

48	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

49	Case No.:16/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00941/AM11/	RLA File :10/24/040/00104/AM11/	Lic.No/Date:1010041842 21.02.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

	Case No.:17/48/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00942/AM11/	RLA File :02/24/040/00208/AM11/	Lic.No/Date:0210155153	Defer

50			22.02.2011	Date:25.05.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.5.2011 issued by this office. Accordingly the case may be re-listed on 25.5.2011..				

51	Case No.:5/52/83-ALC1/2010	Party Name:EURO EXPO	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01091/AM11/	RLA File :05/23/040/00352/AM11/	Lic.No/Date:0510286095 15.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 19.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

52	Case No.:7/52/83-ALC1/2010	Party Name:ARCHIES LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01093/AM11/	RLA File :05/23/040/00356/AM11/	Lic.No/Date:0510286268 16.03.2011	Defer Date:18.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

53	Case No.:11/52/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01097/AM11/	RLA File :03/94/040/01094/AM11/	Lic.No/Date:0310621873 17.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.5.2011.. Accordingly the case may be relisted on 25.5.2011			

54	Case No.:1/52/83-ALC1/2010	Party Name:GMM COATINGS PVT. LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01087/AM11/	RLA File :08/24/040/00356/AM11/	Lic.No/Date:0810097328 17.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

55	Case No.:2/52/83-ALC1/2010	Party Name:GMM COATINGS PVT. LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01088/AM11/	RLA File :08/24/040/00357/AM11/	Lic.No/Date:0810097329 17.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on			

29.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.

56	Case No.:8/52/83-ALC1/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01094/AM11/	RLA File :03/95/040/00390/AM11/	Lic.No/Date:0310621787 17.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

57	Case No.:9/52/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01095/AM11/	RLA File :03/95/040/00960/AM11/	Lic.No/Date:0310621797 17.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.5.2011.. Accordingly the case may be relisted on 25.5.2011			

58	Case No.:10/52/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01096/AM11/	RLA File :03/94/040/01095/AM11/	Lic.No/Date:0310621823 17.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.5.2011.. Accordingly the case may be relisted on 25.5.2011			

59	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.5.2011.			

60	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.5.2011.			

61	Case No.:12/52/83-ALC1/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01098/AM11/	RLA File :03/95/040/00873/AM11/	Lic.No/Date:0310621982 18.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.5.2011.. Accordingly the case may be relisted on 25.5.2011			

62	Case No.:13/52/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01099/AM11/	RLA File :03/95/040/00776/AM11/	Lic.No/Date:0310622028 18.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

63	Case No.:14/52/83-ALC1/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01100/AM11/	RLA File :03/95/040/00977/AM11/	Lic.No/Date:0310622089 18.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.5.2011.. Accordingly the case may be relisted on 25.5.2011			

64	Case No.:15/52/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01101/AM11/	RLA File :03/94/040/01062/AM11/	Lic.No/Date:0310622219 21.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.5.2011.			

65	Case No.:17/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/01103/AM11/	RLA File :10/24/040/00132/AM11/	Lic.No/Date:1010042204 22.03.2011	Defer Date:25.05.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.5.2011.			

	Case No.:1/4/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2011 27.04.2011	Status:Case Deferred
	HQ File :01/83/050/00048/AM12/	RLA File :09/24/040/00008/AM12/	Lic.No/Date:0910046404	Defer

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.5.2011

Date:13.05.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer